

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 12584/2024

[Arising out of impugned final judgment and order dated 19-03-2024 in CRA No. 741/2022 passed by the High Court of Judicature at Bombay at Nagpur]

SANJAY D. JAIN & ORS.

PETITIONER(S)

VERSUS

STATE OF MAHARASHTRA & ORS.

RESPONDENT(S)

Mediation Report received.

IA No. 198821/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 204093/2024 - EXEMPTION FROM FILING O.T., IA No. 198823/2024 - EXEMPTION FROM FILING O.T., IA No. 287059/2024 - EXEMPTION FROM FILING O.T., IA No. 204091/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 287058/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 15-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :

Mr. Kartik Shukul, Adv.
Mr. Gharote Anurag A, AOR
Ms. Viddusshi, Adv.
Mr. Raghav Tiwari, Adv.

For Respondent(s) :

R-1, 3, 4

Mr. Adarsh Dubey, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.

R-2

Mr. Sachin Patil, Adv.
Ms. Anagha S. Desai, AOR
Mr. Satyajit A. Desai, Adv.
Mr. Sachin Singh, Adv.
Mr. Pratik Kumar Singh, Adv.
Mr. Puneet Sharma, Adv.

Mr. Sanchit Agrahari, Adv.
Ms. Gauri Gautam, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Arguments concluded.
3. Judgment/Order reserved.
4. The learned counsel for the respondent no.2 shall file the copy of the FIR within 3 days.

(POOJA SHARMA)
AR-CUM-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR